FACTUAL REPORT

BY

JOINT COMMITTEE

IN

APPLICATION O.A NO. 948/2024 (PB)

MAHENDRA PRATAP SINGH CHAUHAN

V/S

STATE OF MADHYA PRADESH

JOINT COMMITTEE VISIT DATE 13.11.2024

Scanned with OKEN Scanner

BEFORE THE PRINCIPAL BENCH,
HON'BLE NATIONAL GREEN TRIBUNAL,
NEW DELHI
ORIGINAL APPLICATIONN NO. 948 OF 248

IN THE MATTER OF:

Mahendra Pratap Singh Chauhan …Applicant

VERSUS

State of Madhya Pradesh ...Respondent

INDEX

S.No.	Particulars	Page Nos.
1.	Cover Page	1
2.	Index	2
3.	Factual Report by Joint Committee in O.A. no. 948/2024 (PB)	3-6
4.	Annexure 1 – Photographs of the inspection dated 13.11.24.	7-8
5.	Annexure 2 – Order dated 21.12.23 passed by the Hon'ble National Green Tribunal, Central Zone Bench, Bhopal in O.A. No. 183/2023 (CZ).	9-10
6.	Annexure 3 – Copy of the Factual Report by Joint Committee in O.A. 183/2023 (CZ) dated 21.02.24.	11-38
7.	Annexure 4 – Letters dated 15.03.24 and 03.07.24.	39-41
8.	Annexure 5 – Map.	42
9.	Annexure 6 – Information by Sub-divisional Forest Officer, Karahal regarding non-encroachment.	43

Filed by:

Rukhmini Bobde, Advocate
Standing Counsel for State of Madhya Pradesh
D-366, Block D, Defence Colony,
New Delhi-110024
Ph. No. +91 98717 38029

Joint Committee Report

Ref: Inspection of the joint committee dated 13.11.2024 as per the orders of Hon'ble NGT in case of O.A. 948/2024(PB) dated 11.09.2024 Mahendra Pratap Singh Chauhan V/S State of Madhya Pradesh

Hon'ble NGT in reference to O.A. 948/2024 (PB) Mahendra Pratap Singh Chauhan V/S State of Madhya Pradesh. Vide order dated 11.09.2024 has given following instructions:

1. The Original Application has been registered under Sections 14 and 15 of National Green Tribunal Act, 2010 (hereinafter referred to as 'NGT Act, 2010) in exercise of suo motu jurisdiction in view of the law laid down by Supreme Court in Municipal Corporation of Greater Mumbai us. Ankita Sinha, (2022) 13 SCC 401, on a letter petition dated 05.11.2023 sent by Mahendra Pratap Singh Chauhan, Ricchi House, Station Road, Sheopur, District Sheopur, MP.

2. The complainant has said that in Tehsil Karahal, District Sheopur, hundreds of bighas of forest land has been encroached for cutting of trees illegally and said area is adjacent to 'Kuno National Park' which is of National importance.

3. In our view a substantial question relating to environment has arisen out of implementation of Enactments mentioned in Schedule I of NGT Act, 2010, but we before proceeding further in the matter, we find it appropriate to obtain a factual report for which we constitute a joint Committee comprising Principal Chief Conservator of Forest (HoFF), MP; Madhya Pradesh Pollution Control Board; representative of Principal Secretary, Forest and Environment, MP; and Integrated Regional Office, Ministry of Environment, Forest and Climate Change, Bhopal.

4. Principal Chief Conservator of Forest (HoFF), MP shall be the nodal authority for coordination and compliance.

5. The above committee shall visit the site, collect relevant information and submit a factual report within one month.

6. In compliance to the orders of Hon'ble NGT, a site visit of the Forest area where encroachment of forest land & cutting of trees complaint has been raised by the applicant i.e. Forest Area near Village-Richhi, Tehsil-Karahal, District-Sheopur, MP was conducted on dated 13.11.2024 by the joint committee consisting of the following officials of the concerned departments:

Scanned with OKEN Scanner

Member of Joint Committee As per NGT Order	Nominated Representatives
One representative from State Pollution Control Board	Mr. Rishi Raj Singh Sengar, Regional Officer, Madhya Pradesh Pollution Control Board, Gwalior
One representative from Regional Office, Ministry of Environment, Forest and Climate Change	Dr. Yogesh Gairola Technical Officer, Regional Office, Ministry of Environment, Forest and Climate Change
Representatives from Madhya Pradesh Forest Department	Mr. Sanjeev Kumar, Sub Divisional Forest Officer, Karahal, Forest Territorial Division Sheopur. Mr. Amritanshu Singh, Sub Divisional Forest Officer, Pohari, Kuno Wildlife Division, Sheopur,

Shri S.S. Dhakad Range Forest Officer, Karahal Range, Shri S.K. Sachan, Range Forest Officer, Baroda Range, Shri Salman Khan, Sub Engineer, Regional office, MPPCB, Gwalior, were present during inspection. **(Annnexure 1)**

Observations

The Joint Inspection Committee members have discussed the issues mentioned in the petition during the meeting held on dated 13.11.2024 and 14.11.2024. The committee members have also conducted field visits on above dates and the findings observed during the visits in reference the petition is mentioned as under:

1. This is observed by the committee members that the same complaint O.A. 183/2023 has already been considered by the Hon'ble NGT in its Central Zone Bench, Bhopal was submitted to the Deputy Registrar, NGT vide dated 05.11.2023 with the same name (Mahendra prartap Singh Chauhan) and matter i.e. **(Annnexure2)**
   "In the past years, hundreds bighas of forest are being cut in Karahal Tehsil of Sheopur district with the connivance of the forest officials and when a complaint is made, it is ignored, which is very painful. He has been a forest lover since his childhood. He has been very affectionate towards forest and also been the Chairman of the Forest Service Committee, till date department has not done proper demarcation at some places. On this issue, the Revenue Department says that this land is not ours and the Forest Department says that it is not theirs, it is not known that from where the land came but thousands of trees have already been cut down. It is also stated that that this area is adjacent to Kuno National Park.

2. In reference to above complaint the committee formed by the Hon'ble NGT (CZB) vide order dated 21.12.2024 had inspected the site on 01.02.2024 and submitted their

Scanned with OKEN Scanner

inspection report on 21.02.2024 to the Hon'ble NGT (CZB). After hearing the matter Hon'ble NGT (CZB) had disposed the matter on dated 23.04.204 with the direction as follows:**(Annnexure3)**

i. The Collector Sheopur and the DFO Sheopur, M.P. is directed to initiate the process of identification and demarcation and the protection of Forest Land under Section 5 (20) of Indian Forest Act, which is reported to be pending. Forest Settlement Officer has to take necessary actions according to rules with the help of the Revenue Department.

ii. The Divisional Forest Officer is directed to ensure that there should not be any further cutting of the trees and in case of any damage to the plantation and a trees necessary action must be taken according to rules. The action taken by the Divisional Forest Officer must be reported to the Chief Conservator of Forest (M.P.), who will supervise all the actions taken by the DFO concerned. The Chief Conservator of Forest (M.P.) may ensure the proper demarcation, identification and protection of the Forest Land.

3. In compliance of the above order as informed by the DFO Sheopur to the committee that regular written communications were made by DFO Sheopur to the Collector Sheopur and Settlement Officer to expedite the forest settlement process. **(Annexure 4)**

4. The area under concern as mentioned in the complaint was visited by the committee during the recent visits on dated 13.11.2024 and observed that no new tree felling has been carried out in the area. This is pertinent to be mentioned here that the Hon'ble NGT (CZB) has already been taken cognizance of the action taken by the Forest Department against earlier tree cutting in the area.

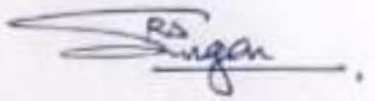
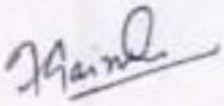
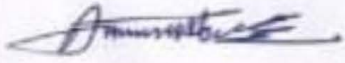
5. The committee has informed by the sub divisional forest officer Pohri, Kuno Wildlife Division that the concerned area is about 18 K.M. far from notified ESZ of the Kuno National Park and an about 35 K.M. far from forest boundary of Kuno National Park.**(Annexure 5)**

6. The committee has informed by the sub divisional forest officer, Karahal sub division that there is no encroachment reported in the concern forest area of Richhi as per the boundaries mentioned in the current Working Plan of Mr. A. K. Dubey (IFS) of Sheopur Forest Division approved by Government of India.**(Annexure 6)**

Scanned with OKEN Scanner

Recommendations:

1. In compliance to the earlier order of Hon'ble NGT (CZB) vide dated 23.04.2024 the Collector Sheopur may direct to depute a special settlement officer in order to speed up the forest settlement process under section 5 to section 20 of Indian Forest Act, 1927 with the help of DFO Sheopur within the set timeframe whichever suggested by the Hon'ble NGT, Principal Bench.

Mr. Rishi Raj Singh Sengar, Regional Officer, Madhya Pradesh Pollution Control Board, Gwalior	
Dr. Yogesh Gairola Technical Officer, Regional Office, Ministry of Environment, Forest and Climate Change	
Mr. Sanjeev Kumar, Sub Divisional Forest Officer, Karahal, Forest Territorial Division Sheopur.	
Mr. Amritanshu Singh, Sub Divisional Forest Officer, Pohari, Kuno Wildlife Division, Sheopur,	

Scanned with OKEN Scanner

Annexure 1

Scanned with OKEN Scanner

Field Visit

Scanned with OKEN Scanner

Annnexure2

Item No. 01

BEFORE THE NATIONAL GREEN TRIBUNAL
CENTRAL ZONE BENCH, BHOPAL
(Through Video Conferencing)

Original Application No. 183/2023(CZ)

Mahendra Pratap Singh Chauhan — Applicant(s)

Vs.

State of M.P. & Ors. — Respondent(s)

Date of Hearing: **21.12.2023**

CORAM: HON'BLE MR. JUSTICE SHEO KUMAR SINGH, JUDICIAL MEMBER
HON'BLE DR. AFROZ AHMAD, EXPERT MEMBER

For Applicant(s): None.

For Respondent(s): None.

ORDER

1. Grievance of the applicant is encroachment of the forest land and cutting of the green trees in Tehsil - Karahal, District – Sheopur, M.P. without any authority from the Forest Department, causing loss to the property of the State and affecting the environment.
2. The applicant has further stated that he has been the Chairman of the Forest Service Committee till date and informed the matter to the department for taking action about the cutting of the trees in 100 of numbers from the forest area adjacent to Kuno National Park but no action has been taken by the authorities concerned.
3. A substantial issue of environment has been raised.
4. The Registry is directed to issue notice to the respondents, returnable within four weeks. Respondents are directed to submit their reply within six weeks through E-filing portal, preferably in the form of searchable PDF/ OCR Support PDF and not in the form of Image PDF.

Scanned with OKEN Scanner

5. We deem it just and proper to call a report on the matter in issue in present Original Application, from a Joint Committee consisting of:-

   i. One representative from the District Magistrate, Sheopur, M.P.
   ii. One representative from the DFO, Sheopur, M.P.
   iii. One representative from the State Pollution Control Board, M.P.

6. The Committee is directed to visit the place and submit the factual and action taken report within six weeks. The State PCB will be the nodal agency for coordination and logistic support.
7. The report in the matter be filed by the Committee through email at ngtczbbho-mp@gov.in preferably in the form of searchable PDF/OCR Support PDF and not in the form of Image PDF.

List it on **23rd February, 2024.**

Sheo Kumar Singh, JM

Dr. Afroz Ahmad, EM

21st December, 2023
O.A. No. 183/2023 (CZ)
PN

Scanned with OKEN Scanner

ANNEXURE-3

FACTUAL REPORT

BY

JOINT COMMITTEE

IN

APPLICATION O.A. NO.183/2023 (CZ)

MAHENDRA PRATAP SINGH CHAUHAN

V/S

STATE OF MADHYA PRADESH & Ors.

Joint Committee visit date: 01.02.2024

Report Submission date: 21.02.2024

Scanned with OKEN Scanner

Joint Committee Report

Ref: Inspection of the joint committee dated 01.02.2024 as per the orders of Hon'ble NGT in case of OA 183/2023(CZ) dated 21.12.2023 Mahendra Pratap Singh Chauhan V/S State of Madhya Pradesh & Ors.

Hon'ble NGT in reference to OA 183/2023 (CZ) Mahendra Pratap Singh Chauhan V/S State of Madhya Pradesh & Ors. vide order dated 21.12.2023 has given following instructions:

"1 Grievance of the applicant is encroachment of the forest land and cutting of the green trees in Tehsil - Karahal, District – Sheopur, M.P. without any authority from the Forest Department, causing loss to the property of the State and affecting the environment.
2. The applicant has further stated that he has been the Chairman of the Forest Service Committee till date and informed the matter to the department for taking action about the cutting of the trees in 100 of numbers from the forest area adjacent to Kuno National Park but no action has been taken by the authorities concerned.
4. The Registry is directed to issue notice to the respondents, returnable within four weeks. Respondents are directed to submit their reply within six weeks through E-filing portal, preferably in the form of searchable PDF/ OCR Support PDF and not in the form of Image PDF.
5. We deem it just and proper to call a report on the matter in issue in present Original Application, from a Joint Committee consisting of: -
i. One representative from the District Magistrate, Sheopur, M.P.
ii. One representative from the DFO, Sheopur, M.P.
iii. One representative from the State Pollution Control Board, M.P.
6. The Committee is directed to visit the place and submit the factual and action taken report within six weeks. The State PCB will be the nodal agency for coordination and logistic support.

In compliance to the orders of Hon'ble NGT, a site visit of the Forest area where encroachment of forest land & cutting of trees complaint has been raised by the applicant i.e. Forest Area Near Village-Richhi, Tehsil-Karahal, District-Sheopur, MP was conducted on dated 01.02.2024 by the joint committee consisting of the following officials of the concerned departments:

Scanned with OKEN Scanner

Member of Joint Committee As per NGT Order	Nominated Representative
One representative from the District Magistrate, Sheopur.	Shri Raveesh Bhadoria Tehsildar Karahal, District Sheopur
One representative from the DFO, Sheopur.	Shri Sanjeev Kumar Sub Divisional Officer (Forest), Karahal, District Sheopur
One representative from the State Pollution Control Board	Shri Salman Khan, Sub Engineer, Regional office, MPPCB, Gwalior

Shri Bhuvnesh Kumar Yogi (Range Forest Officer) Forest Department Tehsil Karahal, District Sheopur, Shri Harisingh Shakya, Revenue Inspector Tehsil Karahal, District Sheopur, Shri Prabhakar Shukla Patwari Tehsil Karahal, District Sheopur were present during the inspection. The joint committee conducted the inspection in presence of the Mahendra Pratap Singh (Applicant) & Yuvraj Pratap Singh (Applicant Son).

Brief of the complaint:-

The applicant submitted an application through registered letter dated 05.11.2023 to Hon'ble NGT Central Zonal Bench Bhopal. The brief of the complaint submitted by the complainant to the Hon'ble NGT is as under –

"In the past years, hundreds bighas of forest are being cut in Karahal Tehsil of Sheopur district with the connivance of the forest officials and when a complaint is made, it is ignored, which is very painful. He has been a forest lover since his childhood. He has been very affectionate towards forest and also been the Chairman of the Forest Service Committee, till date department has not done proper demarcation at some places. On this issue, the Revenue Department says that this land is not ours and the Forest Department says that it is not theirs, it is not known that from where the land came but thousands of trees have already been cut down. It is also stated that that this area is adjacent to Kuno National Park."

Scanned with OKEN Scanner

Proceeding of the Joint Committee

1. The members of joint committee discuss the matter in brief and found that the grievances highlighted by the complainant in his complaint is not small area specific but it involves total forest area of Karahal Tehsil of District Sheopur. So joint committee called upon the complainer Shri Mahendra Pratap Singh Chauhan to spotify the locations where forest area are being cut. The complainer took the joint committee members to two places which are about 1-2 km away from the village Richhi. At these spots about 15 to 20 tress were found cut. Demolition of trees was not observed in large extent. (Photographs taken during inspection is attached as per **Annexure-1**). Complainer told that there are so many spots in the forest area where tree cutting has happened which are away from these spots.

2. In the matter of tree cutting Sub Division officer, Forest Department Karahal, District Sheopur who is also a member of joint committee told that visited part of the area belongs to forest Block Richhi of Karahal range. In this block 63 trees were cut in the year 2023 for which 7 forest crime cases were registered and a fine of Rs. 3340/- was collected from the criminals and guilty employees and legal action was also taken. It is also informed by Sub Division officer, Forest Department Karahal that Forest Range Karahal, Forest Range Baroda, two sub range of Sheopur range and two sub range of Budera range comes under Tehsil Karahal. In the year 2023 about 577 trees were found to be cut illegally in these forest range areas for which 116 forest crime cases were registered by the Forest Department. And legal action has been taken including imposing of fine of Rs. 84270/-, which was recovered from the criminals and guilty employees. Information submitted by Forest Department by letter dated 15.02.2024 is attached as **Annexure-2**.

3. This area visited by the joint committee with complainer are not adjacent to the border of Kuno Forest. The distance of Kuno Forest is about 17 km away from the village Richhi.

Scanned with OKEN Scanner

4. The area for which complainant was concerned and visited with Joint Committee has been raised is comes under the Forest & Revenue department. As per Sub Divisional Officer, Forest Department Some part of Richhi village is declared as the reserved forest block under section 4 (1) of Indian Forest Act 1965. Proceeding in this regard including land demarcation is pending at the office of the Forest Management Officer / Sub Divisional Officer Revenue Karahal.

5. Sub Divisional Officer, Forest Department Karahal informed that forest department regularly supervise the whole forest area according to pre decided forest map for forest area protection and maintenance. For illegal tree cutting cases legal action has been regularly taken by department against the criminals & guilty forest employees.

6. There is a beat inspection roster which is approved by Chief conservator of forest Gwalior for every calendar year by which forest official are regularly checking the beats from range assistant to divisional forest official level.

Conclusion:

On the basis of observation made by Joint Committee with complainant regarding tree cut in forest area, it is concluded that-

1. No large scale tree cut seen on two spots seen by the Joint Committee with complainant near village Richhi.

2. Forest Department regularly supervise the forest area according to pre decided plan/map to protect and maintain the forest area.

3. Cases are registered regularly as and when forest crime came to the knowledge of forest department. In the year 2023 about 577 trees were found to be cut illegally in Karahal & Baroda forest range areas for which 116 forest crime cases were registered by the Forest Department. And legal action has been taken including imposing of fine of Rs. 84270/-, which was recovered from the criminals and guilty employees.

Scanned with OKEN Scanner

4. Forest and Revenue forest land both are situated near village Richhi where Joint Committee carried out spots visit. There is no proper demarcation of Forest and Revenue forest land in some places. The case of demarcation and other provisions under section 5 to section 20 of Indian Forest Act, 1965 is pending at the level of Forest Settlement Officer/Sub Divisional Officer Revenue Karahal.

5. The Kuno Forest is about 17 km away from the village Richhi where tree cut reported by the complainant.

Recommendation:

On the basis of above facts and findings Joint Committee recommend to issue following directions:

a) Revenue department should speed up the process under section 5 to section 20 of Indian Forest Act, 1965, which is pending at office of Forest Settlement Officer/Sub Divisional Officer Revenue Karahal. So that proper demarcation of Forest and Revenue forest land, which is pending at some places could be carried out.

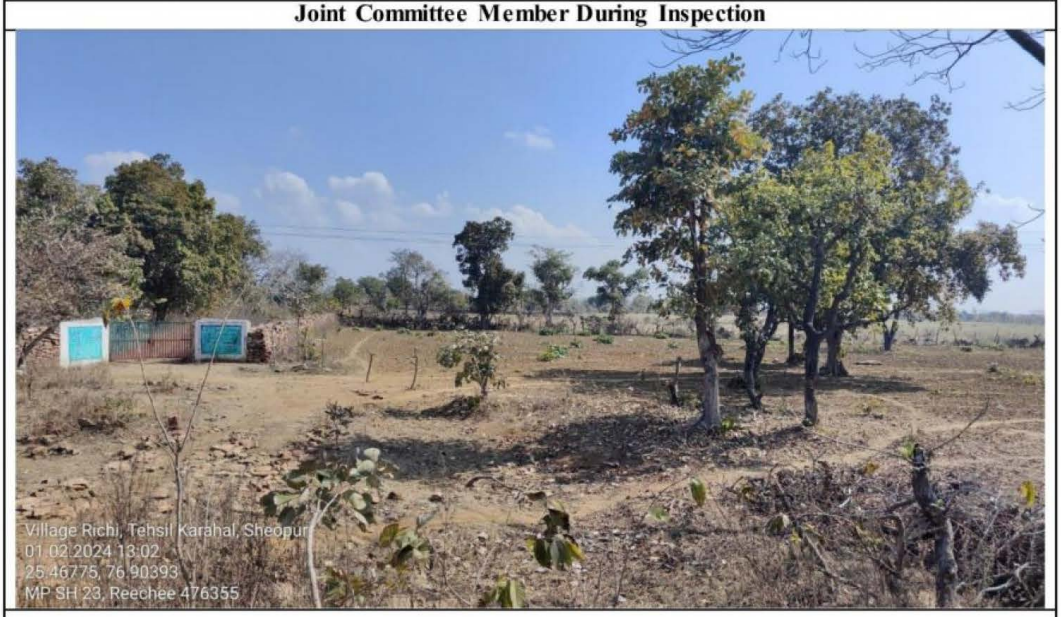
b) Forest department may be instructed to increase the vigilance of forest area to minimize the tree cut incidents.

Shri Raveesh Bhadoria Tehsildar Karahal, District Sheopur	
Shri Sanjeev Kumar Sub Divisional Officer (Forest), Karahal, District Sheopur	
Shri Salman Khan, Sub Engineer, Regional office, MPPCB, Gwalior	

Scanned with OKEN Scanner

Annexure -1

Joint Committee Member During Inspection



Scanned with OKEN Scanner

15-20 number of trees found cut during site visit area near village Richhi

Scanned with OKEN Scanner

Scanned with OKEN Scanner

कार्यालय उप वनमण्डलाधिकारी, उप वनमण्डल कराहल (म0प्र0)

Mob. 9424791892
Email ID-sdoftkarahal@mp.gov.in

कमांक / 2024 / .....01..... कराहल, दिनांक 15 / 02 / 2024

प्रति,

क्षेत्रीय अधिकारी महोदय,
क्षेत्रीय कार्यालय म.प्र. प्रदूषण,
मण्डल बोर्ड, डी.डी. नगर, ग्वालियर

विषयः–याचिका कमांक ओ.ए.183 / 2023 महेन्द्र प्रताप सिंह चौहान विरूद्ध म.प्र. शासन एवं अन्य बावत् ।

संदर्भ–संयुक्त समिति का भ्रमण दिनांक 01.02.2024 ।

अनुरोध है कि याचिका के संबंध में आपके द्वारा संदर्भित संयुक्त समिति के भ्रमण का प्रतिवेदन प्रेषित किया गया था जो संशोधन उपरान्त संशोधित प्रतिवेदन आपकी ओर सादर संप्रेषित है।

संलग्न–उपरोक्तानुसार

उप वनमण्डलाधिकारी
उप वन.मण्डल ग्वालियर

पृ. कमांक / 2024 / .....01..... कराहल, दिनांक 15 / 02 / 2024

प्रतिलिपि–

वनमण्डलाधिकारी महोदय, सामान्य वनमण्डल श्योपुर की ओर आवश्यक कार्यवाही हेतु सादर संप्रेषित है।

उप वनमण्डलाधिकारी
उप वन.मण्डल ग्वालियर

Scanned with OKEN Scanner

Scanned with OKEN Scanner

याचिका कमांक–ओ.ए.183/2023 महेन्द्र प्रताप सिंह विरूद्ध मध्यप्रदेश शासन एवं अन्य के संबंध में विवरण दिनांक 15.02.2024

1. यह कि, जिला श्योपुर की कराहल तहसील के अन्तर्गत सामान्य वनमण्डल श्योपुर के वन परिक्षेत्र कराहल एवं वन परिक्षेत्र बड़ौदा का लगभग पूरा क्षेत्र आता है। साथ ही वन परिक्षेत्र श्योपुर की 02 सबरेंज एवं वन परिक्षेत्र बुढ़ेरा की 02 सबरेंज का कुल 1.25 लाख हेक्टेयर क्षेत्र आता है। वर्ष 2023 में इन क्षेत्रों में जो कि कराहल तहसील के अन्तर्गत आते हैं में लगभग 577 वृक्षों की कटाई अवैध रूप से होना पाई गई। जिस पर वन विभाग के द्वारा वैधानिक कार्यवाही कर 116 वन अपराध प्रकरण कायम किये गये जिस पर 84270/–रूपये जुर्माने की राशि अपराधियों एवं दोषी कर्मचारियों से वसूल की गई, 16 प्रकरणों की जांच की जा रही है, जिस पर भविष्य में जुर्माने की राशि वसूल किया जाना एवं न्यायालय में परिवाद किया जाना लंबित है।
2. यह कि, संयुक्त निरीक्षण के दौरान भ्रमण किया गया क्षेत्र, का वह भाग, जो वन क्षेत्र में है, वनखण्ड रीछी के अन्तर्गत आता है। इसमें वर्ष 2023 में 63 वृक्षों की कटाई हुई जिस पर 7 वन अपराध प्रकरण कायम कर 3340/– जुर्माना अपराधियों एवं दोषी कर्मचारियों से वसूल किया जाकर, वैधानिक कार्यवाही की गई। ऐसी कोई कटाई वर्ष 2023 में इस क्षेत्र में नहीं हुई है, जिस पर वैधानिक कार्यवाही न की गई हो। यह क्षेत्र कूनो वनमण्डल की सीमा से लगा हुआ न होकर लगभग 17 कि.मी. की हवाई दूरी पर है।
3. संयुक्त निरीक्षण के दौरान निरीक्षण किये गये क्षेत्र में वन एवं राजस्व वन क्षेत्र है। वन विभाग के अधिकार में शामिल वन क्षेत्र वनखण्ड रीछी का भाग है, जिसको वर्ष 1965 में जारी अधिसूचना कमांक 13503–9589–दस दिनांक 26.09.1965 से भारतीय वन अधिनियम की धारा 4(1) के अन्तर्गत आरक्षित वन घोषित कर वन व्यवस्थापन अधिकारी की नियुक्ति की गई थी। जिसकी धारा–5 से धारा 20 तक की कार्यवाही वन व्यवस्थापन अधिकारी अनुविभागीय अधिकारी राजस्व कराहल के कार्यालय में प्रचलन में है।

   वर्तमान में श्योपुर वनमण्डल में श्रीमान ए.के. दुबे जी की कार्य आयोजना वर्ष 2020–21 से 2029–30 तक प्रचलन में है, जिसके अन्तर्गत बनाये गये वन मानचित्र के अनुसार वन विभाग के द्वारा वन क्षेत्र की सुरक्षा एवं रखरखाव का कार्य नियमित रूप से किया जा रहा है। जिसमें होने वाली अवैध कटाई पर नियमानुसार वैधानिक कार्यवाही विभाग के द्वारा की जा रही है।

उप वनमण्डलाधिकारी
उप वनमण्डल, कराहल

Scanned with OKEN Scanner

Scanned with OKEN Scanner

Scanned with OKEN Scanner

Scanned with OKEN Scanner

वर्ष 2023 में वन परिक्षेत्र कराहल के अंतर्गत अवैध कटाई के प्रकरणों की जानकारी

ना	वनमण्डल/परिक्षेत्र	प्रकरण क.	दर्ज तिथि	अपराध का प्रकार	स्थल	ठूंठ संख्या	की गई कार्यवाही	जुर्माना राशि	रिमार्क
2	3	4	5	6	7	8	9	10	11
श्योपुर	सा.व.म. श्योपुर, कराहल	397/04	02.01.2023	अवैध कटाई	बीट कर्राई आर.एफ. 394, 397	4	–	–	प.स. बरगवां के पास जांच में
–"–	–"–	347/19	04.01.2023	अवैध कटाई	पहेला दक्षिण आर.एफ. 322, 324, 325	15	सी.सी. नं. 10/2023 से प्रकरण खारिज	–	जप्त वनोपज डिपो सेसईपुरा परिवहन
–"–	–"–	268/23	05.01.2023	अवैध कटाई	मेहरवानी दक्षिण आर.एफ. 371	4	–	–	जप्त वनोपज डिपो सेसईपुरा परिवहन
–"–	–"–	268/24	06.01.023	अवैध कटाई	सेमरा आर.एफ. 367	2	–	–	–
–"–	–"–	391/08	11.01.2023	अवैध कटाई	खोरी आर.एफ. 381	2	सी.सी. नं. 100/2023 से प्रकरण खारिज		
–"–	–"–	346/11	25.01.2023	अवैध कटाई	राहरौन पी. 353	3	वनरक्षक से हानि राशि वसूली	180	
–"–	–"–	347/20	27.01.2023	अवैध कटाई	गोरस उत्तर आर.एफ. 263, 239	1	वनरक्षक से हानि राशि वसूली	60	
–"–	–"–	349/2	27.01.2023	अवैध कटाई	खैरी पूर्व आर.एफ. 346	3	वनरक्षक से हानि राशि वसूली	264	
–"–	–"–	391/10	28.01.2023	अवैध कटाई	खोरी आर.एफ. 384	2	वनरक्षक से हानि राशि वसूली	120	
–"–	–"–	265/23	29.01.2023	अवैध कटाई	बाढ पी. 355	2	सी.सी. नं. 26/2023 से प्रकरण खारिज		
–"–	–"–	350/13	30.01.2023	अवैध कटाई	कराहल उत्तर आर.एफ. 379	2	सी.सी. नं. 27/2023 से प्रकरण खारिज		
–"–	–"–	394/02	30.01.2023	अवैध कटाई	पहेला उत्तर आर.एफ. 327, 279	3	वनरक्षक से हानि राशि वसूली	180	
–"–	–"–	270/19	02.02.2023	अवैध कटाई	सेमरा आर.एफ. 367	5	सी.सी. नं. 131/2023 से प्रकरण खारिज		
–"–	–"–	270/20	04.02.2023	अवैध कटाई	सेमरा आर.एफ. 366, 367	5	सी.सी. नं. 132/2023 से प्रकरण खारिज		
–"–	–"–	1/21	03.02.2023	अवैध कटाई	कुरकुटा आर.एफ. 286	4			
–"–	–"–	350/14	06.02.2023	अवैध कटाई	कराहल उत्तर पी. 361	3	सी.सी. नं. 07/2023 से प्रकरण खारिज	10800	अपराधी से वसूली
–"–	–"–	350/15	07.02.2023	अवैध कटाई	कराहल उत्तर पी. 361	1		4488	अपराधी से वसूली
–"–	–"–	350/16	07.02.2023	अवैध कटाई	कराहल उत्तर पी. 361	1	सी.सी. नं. 08/2023 से प्रकरण खारिज	14500	अपराधी से वसूली
–"–	–"–	278/11	16.02.2023	अवैध कटाई	गोरस पूर्व आर.एफ. 273, 274, 276	3	वनरक्षक से हानि राशि वसूली	180	

Scanned with OKEN Scanner

	–„–	394 / 03	23.02.2023	अवैध कटाई	पहेला उत्तर आर.एफ. 329, 330	4	वनरक्षक से हानि राशि वसूली	240	
	–„–	275 / 07	24.02.2023	अवैध कटाई	मेहरवानी उत्तर पी. 383	3	वनरक्षक से हानि राशि वसूली	264	
	–„–	27 / 10	28.02.2023	अवैध कटाई	कदवाल उत्तर आर.एफ. 404	2	सी.सी. नं. 53 / 2023 से प्रकरण खारिज	364	अपराधी से वसूली
	–„–	268 / 25	28.02.2023	अवैध कटाई	मेहरवानी दक्षिण आर.एफ. 371	2	सी.सी. नं. 14 / 2023 से प्रकरण खारिज		वनोपज डिपो सेसईपुरा परिवहन
24	–„–	396 / 04	27.02.2023	अवैध कटाई	कराहल दक्षिण पी. 359	3	वनरक्षक से हानि राशि वसूली	264	
25	–„–	270 / 21	25.03.2023	अवैध कटाई	सेमरा आर.एफ. 366	2	सी.सी. नं. 15 / 2023 से प्रकरण खारिज		वनोपज डिपो सेसईपुरा परिवहन
26	–„–	391 / 11	26.03.2023	अवैध कटाई	खोरी आर.एफ. 376	2	वनरक्षक से हानि राशि वसूली	120	
27	–„–	272 / 22	29.03.2023	अवैध कटाई	सोंधनी 307, 308	2	वनरक्षक से हानि राशि वसूली	204	
28	–„–	398 / 04	03.04.2023	अवैध कटाई	मेहरवानी उत्तर पी. 385	4		3943	अपराधी से वसूली
29	–„–	391 / 12	28.04.2023	अवैध कटाई	खोरी पी. 386	5	सी.सी. नं. 27 / 2023 से प्रकरण खारिज	3049	अपराधी से वसूली
30	–„–	392 / 05	28.04.2023	अवैध कटाई	पहेला दक्षिण आर.एफ. 322, 325	4	वनरक्षक से हानि राशि वसूली	240	
31	–„–	270 / 22	29.04.2023	अवैध कटाई	सेमरा आर.एफ. 367	1	सी.सी. नं. 22 / 2023 से प्रकरण खारिज		वनोपज डिपो सेसईपुरा परिवहन
32	–„–	277 / 09	24.05.2023	अवैध कटाई	रानीपुरा उत्तर आर.एफ. 251	3	वनरक्षक से हानि राशि वसूली	180	
33	–„–	398 / 07	26.05.2023	अवैध कटाई	मेहरवानी उत्तर पी. 385	2	वनरक्षक से हानि राशि वसूली	120	
34	–„–	350 / 19	27.05.2023	अवैध कटाई	कराहल उत्तर आर.एफ. 379	9	वनरक्षक से हानि राशि वसूली	1821	
35	–„–	391 / 15	28.05.2023	अवैध कटाई	खोरी आर.एफ. 381	2	सी.सी. नं. 28 / 2023 से प्रकरण खारिज		वनोपज डिपो सेसईपुरा परिवहन
36	–„–	276 / 18	30.05.2023	अवैध कटाई	गोरस दक्षिण आर.एफ. 257	2	वनरक्षक से हानि राशि वसूली	120	
37	–„–	391 / 16	06.06.2023	अवैध कटाई	खोरी आर.एफ. 384	2	सी.सी. नं. 25 / 2023 से प्रकरण खारिज	620	अपराधी से वसूली
1	–„–	265 / 24	20.06.2023	अवैध कटाई	बाढ़ पी. 932	7	सी.सी. नं. 54 / 2023 से प्रकरण खारिज	2746	अपराधी से वसूली
	–„–	391 / 17	27.06.2023	अवैध कटाई	खोरी पी. 386	1	सी.सी. नं. 26 / 2023 से प्रकरण खारिज	434	अपराधी से वसूली
	–„–	278 / 12	27.06.2023	अवैध कटाई	गोरस पूर्व आर.एफ. 273, 276	2	वनरक्षक से हानि राशि वसूली	120	
	–„–	351 / 05	30.06.2023	अवैध कटाई	रानीपुरा दक्षिण आर.एफ. 248	2	वनरक्षक से हानि राशि वसूली	120	
	–„–	274 / 11	13.07.2023	अवैध कटाई	खैरी पश्चिम आर.एफ. 318, 320	2	वनरक्षक से हानि राशि वसूली	180	
	–„–	397 / 05	28.07.2023	अवैध कटाई	कर्राई आर.एफ. 396	2	वनरक्षक से हानि राशि वसूली	120	

Scanned with OKEN Scanner

	–„–	270 / 24	10.08.2023	अवैध कटाई	सेमरा आर.एफ. 367	2	सी.सी. नं. 37 / 2023 से प्रकरण खारिज	816	अपराधी से वसूली
	–„–	351 / 06	10.08.2023	अवैध कटाई	रानीपुरा दक्षिण आर.एफ. 221	10	प्रकरण खारिज		वनोपज डिपो सेसईपुरा परिवहन
	–„–	351 / 07	12.08.2023	अवैध कटाई	रानीपुरा दक्षिण आर.एफ. 221	11	प्रकरण खारिज		वनोपज डिपो सेसईपुरा परिवहन
47	–„–	270 / 25	24.08.2023	अवैध कटाई	सेमरा आर.एफ. 366	2	सी.सी. नं. 36 / 2023 से प्रकरण खारिज	1060	अपराधी से वसूली
48	–„–	266 / 14	25.08.2023	अवैध कटाई	कूढ आर.एफ. 309	2	वनरक्षक से हानि राशि वसूली	120	
49	–„–	431 / 01	26.08.2023	अवैध कटाई	सेमरा आर.एफ. 366, 367	2	सी.सी. नं. 35 / 2023 से प्रकरण खारिज	1060	अपराधी से वसूली
50	–„–	346 / 12	26.08.2023	अवैध कटाई	राहरौन आर.एफ. 349	3	वनरक्षक से हानि राशि वसूली	264	
51	–„–	391 / 18	14.09.2023	अवैध कटाई	मेहरवानी दक्षिण आर.एफ. 371	1	सी.सी. नं. 56 / 2023 से प्रकरण खारिज	696	अपराधी से वसूली
52	–„–	345 / 09	25.09.2023	अवैध कटाई	कदवाल दक्षिण आर.एफ. 408	2	वनरक्षक से हानि राशि वसूली	204	
53	–„–	348 / 24	27.09.2023	अवैध कटाई	कदवाल उत्तर आर.एफ. 404, 405	3	वनरक्षक से हानि राशि वसूली	264	
54	–„–	348 / 25	28.09.2023	अवैध कटाई	गोठरा आर.एफ. 409	3	वनरक्षक से हानि राशि वसूली	432	
55	–„–	278 / 13	30.09.2023	अवैध कटाई	रीछी पूर्व आर.एफ. 218	2	वनरक्षक से हानि राशि वसूली	120	
56	–„–	276 / 21	29.09.2023	अवैध कटाई	गोरस दक्षिण आर.एफ. 259	2	वनरक्षक से हानि राशि वसूली	120	
57	–„–	272 / 24	29.09.2023	अवैध कटाई	सोंघनी 292	2	वनरक्षक से हानि राशि वसूली	120	
58	–„–	395 / 08	26.10.2023	अवैध कटाई	खिरखिरी पूर्व आर.एफ. 343	2	–	–	प.स. कराहल के पास जांच में
59	–„–	11 / 17	31.10.2023	अवैध कटाई	गोठरा आर.एफ. 398, 409	2	वनरक्षक से हानि राशि वसूली	120	
60	–„–	275 / 09	22.11.2023	अवैध कटाई	बांसेड़ पी. 387	2	वनरक्षक से हानि राशि वसूली	120	
61	–„–	391 / 19	24.11.2023	अवैध कटाई	खोरी पी. 386	2	वनरक्षक से हानि राशि वसूली	120	
62	–„–	347 / 24	25.11.2023	अवैध कटाई	गोरस उत्तर आर.एफ. 266	2	वनरक्षक से हानि राशि वसूली	120	
63	–„–	278 / 16	27.11.2023	अवैध कटाई	गोरस पूर्व आर.एफ. 276	2	–	–	प.स. गोरस के पास जांच में
64	–„–	346 / 18	29.11.2023	अवैध कटाई	राहरौन आर.एफ. 349	2	–	–	प.स. गोरस के पास जांच में
65	–„–	277 / 11	30.11.2023	अवैध कटाई	रानीपुरा उत्तर आर.एफ. 253	2	वनरक्षक से हानि राशि वसूली	120	
66	–„–	399 / 03	07.12.2023	अवैध कटाई	जाखदा आर.एफ. 391	9	–	–	प.स. बरगवा के पास जांच में
67	–„–	431 / 02	21.12.2023	अवैध कटाई	सेमरा आर.एफ. 367	2	सी.सी. नं. 97 / 2024 से प्रकरण खारिज	1582	अपराधी से वसूली

	–„–	266/16	25.12.2023	अवैध कटाई	कूढ़ पी. 931	16	–	–	प.स. करियादेह के पास जांच में
	–„–	01/25	27.12.2023	अवैध कटाई	कुरकुटा आर.एफ. 283	3	वनरक्षक से हानि राशि वसूली	180	
	–„–	265/25	29.12.2023	अवैध कटाई	बाढ़ पी. 355	11	–	–	प.स. कराहल के पास जांच में
	–„–	395/09	30.12.2023	अवैध कटाई	खिरखिरी पूर्व आर.एफ. 341	6	सी.सी. नं. 93/2024 से प्रकरण खारिज	6091	अपराधी से वसूली
72	–„–	392/06	30.12.2023	अवैध कटाई	पहेला दक्षिण आर.एफ. 324	2	–	–	प.स. गोरस के पास जांच में
73	–„–	351/09	30.12.2023	अवैध कटाई	रानीपुरा दक्षिण आर.एफ. 221	19	–	–	प.स. गोरस के पास जांच में
74	–„–	273/22	30.12.2023	अवैध कटाई	खिरखिरी पश्चिम आर.एफ. 335	2	–	–	प.स. कराहल के पास जांच में
75	–„–	351/10	31.12.2023	अवैध कटाई	रानीपुरा दक्षिण आर.एफ. 221	7	–	–	प.स. गोरस के पास जांच में
					योग :–	275		59770	

वन परिक्षेत्र अधिकारी
वन परिक्षेत्र कराहल

Scanned with OKEN Scanner

Scanned with OKEN Scanner

Scanned with OKEN Scanner

Scanned with OKEN Scanner

वर्ष 2023 में वन परिक्षेत्र बड़ौदा के अतर्गत अवैध कटाई के प्रकरणों की जानकारी

क	जिला	वनमण्डल / परिक्षेत्र	प्रकरण क	दर्ज तिथि	अपराध का प्रकार	स्थल	ठूंठ संख्या	की गई कार्यवाही	जुर्माना राशि	रिमार्क
1	2	3	4	5	7	10	11	12	13	14
1	श्योपुर	बड़ौदा	67 / 20	21/1/2023	अवैध कटाई	बीट रीछी उत्तर पी.एफ. 230	3	वनरक्षक से वसूली	264	
2	–„–	–„–	53 / 13	27/1/2023	अवैध कटाई	बीट आवदा दक्षिण आर.एफ. 11	3	वनरक्षक से वसूली	264	
3	–„–	–„–	53 / 14	28/1/2023	अवैध कटाई	बीट पनार, उत्तर आर.एफ. 241	3	वनरक्षक से वसूली	348	
4	–„–	–„–	221 / 15	23/2/2023	अवैध कटाई	बीट रीछी दक्षिण पी.एफ. 80	3	अपराधी से वसूली	890	सी.सी. न. 11 / 2023 से प्रकरण खारिज
5	–„–	–„–	53 / 15	25/2/2023	अवैध कटाई	बीट रीछी उत्तर आर.एफ. 236	3	वनरक्षक से वसूली	348	3
6	–„–	–„–	53 / 16	26/2/2023	अवैध कटाई	बीट पनार दक्षिण आर.एफ. 234	3	वनरक्षक से वसूली	264	
7	–„–	–„–	53 / 17	28/3/2023	अवैध कटाई	बीट आवदा उत्तर आर.एफ. 83	3	वनरक्षक से वसूली	348	
8	–„–	–„–	221 / 16	26/4/2023	अवैध कटाई	बीट रीछी दक्षिण पी.एफ. 78	8	वनरक्षक से वसूली	1226	
9	–„–	–„–	221 / 17	15/5/2023	अवैध कटाई	बीट रीछी दक्षिण	40	जप्त वनोपज डिपो परिवहन	Nil	सी.सी. न. 50 / 2023 से प्रकरण खारिज
10	–„–	–„–	226 / 01	30/6/2023	अवैध कटाई	बीट पनार उत्तर आर.एफ. 241	3	वनरक्षक से वसूली	264	
11	–„–	–„–	314 / 09	16/9/2023	अवैध कटाई	बीट आवदा उत्तर आर.एफ. 83	7	अपराधी से वसूली	1260	सी.सी. न. 45 / 2023 से प्रकरण खारिज
12	–„–	–„–	221 / 19	25/10/2023	अवैध कटाई	बीट रीछी दक्षिण पी.एफ. 79, 81	4	वनरक्षक से वसूली	408	
13	–„–	–„–	67 / 22	26/11/2023	अवैध कटाई	बीट रीछी उत्तर आर.एफ. 230	2	वनरक्षक से वसूली	204	
14	–„–	–„–	58 / 23	27/11/2023	अवैध कटाई	बीट पनार दक्षिण आर.एफ. 244	2	वनरक्षक से वसूली	288	
15	–„–	–„–	426 / 04	28/11/2023	अवैध कटाई	बीट पनार उत्तर आर.एफ. 233	4	वनरक्षक से वसूली	408	
16	–„–	–„–	53 / 18	24/12/2023	अवैध कटाई	बीट आवदा उत्तर आर.एफ. 83	4	वनरक्षक से वसूली	408	
17	–„–	–„–	53 / 19	25/12/2023	अवैध कटाई	बीट पनार दक्षिण आर.एफ. 244	4	वनरक्षक से वसूली	408	
						योग :–	99		7600	

वन परिक्षेत्र अधिकारी
वन परिक्षेत्र बड़ौदा

वर्ष 2023 में अवैध कटाई से सम्बन्धित पंजीबद्ध वनअपराध प्रकरणों की जानकारी

माह जनवरी 2023 से दिसम्बर 2023 तक की स्थिति में, वनपरिक्षेत्र श्योपुर, सा.व.म. श्योपुर (म.प्र.)

क्र.	जिला	वनमण्डल /परिक्षेत्र	प्रकरण क्र.	दर्ज तिथि	अपराध का प्रकार	स्थान	कुंद संख्या	की गई कार्यवाही	जुर्माना	रिमार्क
1	2	3	4	5	7	10	11	12	13	14
1	—"—	—"—	160/21	11.02.2023	अवैध कटाई	बीट बंधाली कक्ष क्रं. पी. 85	54	अपराधी अज्ञात। वनरक्षक श्री रवि प्रताप सिंह भदौरिया बीटगार्ड बंधाली से 3790 रावि वसूली की गई।	—	0.57 घट्टा जलाउ लकड़ी मौके पर जप्त कर डिपो ढेंगदा परिवहन करा दिया गया है।
2	—"—	—"—	153/20	21.02.2023	अवैध कटाई	बीट कुकरसा उत्तर आर.एफ. 121	3	अपराधी अज्ञात। प्रकरण को उपवनमंडल कार्यालय श्योपुर में खारिज हेतु भेजा गया। वनोपज मौके पर जप्त।	—	0.136 घट्टा जलाउ लकड़ी मौके पर जप्त कर डिपो ढेंगदा परिवहन करा दिया गया है।
3	—"—	—"—	160/22	30.05.2023	अवैध कटाई	बीट कालीसिलाई कक्ष क्रं. आर.एफ. 100	2	अपराधी अज्ञात। प्रकरण को उपवनमंडल कार्यालय श्योपुर में खारिज हेतु भेजा गया। वनोपज मौके पर जप्त।	—	0.50 घट्टा जलाउ लकड़ी मौके पर जप्त कर डिपो ढेंगदा परिवहन करा दिया गया है।
4	—"—	—"—	355/20	09.09.2023	अवैध कटाई	बीट बंधाली कक्ष क्रं. पी. 87	2	अपराधी अज्ञात। प्रकरण को उपवनमंडल कार्यालय श्योपुर में खारिज हेतु भेजा गया। वनोपज मौके पर जप्त।	—	0.176 घट्टा जलाउ लकड़ी मौके पर जप्त कर डिपो ढेंगदा परिवहन करा दिया गया है।
5	—"—	—"—	408/08	24.10.2023	अवैध कटाई	बीट भीमसत पूर्व कक्ष क्रं. आर.एफ. 139	3	अपराधी बल्लू इमामुद्दीन मुरलमान निवासी बगावज से जुर्माना राशि नेशनल लोक अदालत में वसूली की जाकर प्रकरण समाप्त।	500	
6	—"—	—"—	402/04	21.11.2023	अवैध कटाई	बीट कुकरसा दक्षिण कक्ष क्रं. आर.एफ. 101	11	अपराधी अज्ञात। प्रकरण वनचौकी प्रभारी ढेंगदा के पास जांच में लंबित।	—	1 घट्टा जलाउ लकड़ी मौके पर जप्त कर डिपो ढेंगदा परिवहन करा दिया गया है।
7	—"—	—"—	153/23	15.12.2023	अवैध कटाई	बीट कुकरसा उत्तर कक्ष क्रं. आर.एफ. 137	1	अपराधी ज्ञात। वनचौकी प्रभारी ढेंगदा के पास जांच में लंबित।	—	0.10 घट्टा जलाउ लकड़ी मौके पर जप्त।
8	—"—	—"—	441/01	28.12.2023	अवैध कटाई	बीट कालीसाई कक्ष क्रं. आर.एफ. 110	1	अपराधी अज्ञात। प्रकरण परिक्षेत्र सहायक फतेहपुर के पास जांच में लंबित।	—	0.24 घट्टा जलाउन लकड़ी मौके से जप्त।
9	—"—	—"—	157/14	29.12.2023	अवैध कटाई	बीट सारोरिला कक्ष क्रं. आर.एफ. 69	2	अपराधी अज्ञात। प्रकरण परिक्षेत्र सहायक फतेहपुर के पास जांच में लंबित।	—	0.20 घट्टा जलाउन लकड़ी मौके से जप्त।

Scanned with OKEN Scanner

Scanned with OKEN Scanner

क्र.	जिला	वनमण्डल / परिक्षेत्र	प्रकरण क्र.	दर्ज तिथि	अपराध का प्रकार	स्थल	कुंठ संख्या	की गई कार्यवाही	जुर्माना	टिप्पणी
1	2	3	4	5	7	10	11	12	13	14
10	—"—	—"—	355/22	31.12.2023	अवैध कटाई	बीट बयाली वन क्षे. पी. एफ. 85	2	अपराधी अज्ञात। प्रकरण परिक्षेत्र सहायक फलोदपुर के पास जांच में लंबित।	—	0.20 घट्टा जलाउल लकड़ी मौके से जप्त।
11	—"—	—"—	308/21	14.12.2023	अवैध कटाई	बीट भेला पूर्व वन क्षे. 157	2	अपराधी हरलाराम पुत्र नारायण आदिवासी निवासी भेला। प्रकरण वनपाकी प्रभारी ढेंगदा के पास जांच में लंबित है।	—	0.35 घट्टा जलाउल लकड़ी मौके से जप्त।
12	—"—	—"—	308/19	14.12.2023	अवैध कटाई	बीट भेला पूर्व वन क्षे. 156	2	तौयब पुत्र नूर हुसैन निवासी बगावास। प्रकरण वनपाकी प्रभारी ढेंगदा के पास जांच में लंबित है।	—	0.20 घट्टा जलाउल लकड़ी मौके से जप्त।
13	—"—	—"—	308/20	14.12.2023	अवैध कटाई	बीट भेला पूर्व वन क्षे. 155	1	अपराधी सैयद पुत्र आजाद निवासी बगावास। प्रकरण वनपाकी प्रभारी ढेंगदा के पास जांच में लंबित है।	—	0.20 घट्टा जलाउल लकड़ी मौके से जप्त।
14	—"—	—"—	358/09	28.11.2023	अवैध कटाई	बीट बगावास वन्य क्षे. पी.एफ. 203	3	अपराधी हंसराज आदिवासी निवासी रामपुरा से नेशनल लोक अदालत दिनांक 09.12.2023 में जुर्माना राशि वसूल कर प्रकरण निराकृत।	900	0.10 घट्टा जलाउल लकड़ी मौके से जप्त।
15	—"—	—"—	359/10	10.12.2023	अवैध कटाई	बीट बगावास वन्य क्षे. पी.एफ. 203	3	तौयब पुत्र नूर हुसैन निवासी बगावास। प्रकरण वनपाकी प्रभारी ढेंगदा के पास जांच में लंबित है।	—	0.10 घट्टा जलाउल लकड़ी मौके से जप्त।
16	—"—	—"—	358/16	21.05.2023	अवैध कटाई	बीट भीमसत परिसम वन्य क्षे. 143	2	अपराधी अज्ञात। सीआरपी नम्बर 177/2023	—	0.10 घट्टा जलाउल लकड़ी मौके से जप्त।
17	—"—	—"—	358/21	24.10.2023	अवैध कटाई	बीट भीमसत परिसम वन्य क्षे. 145	4	अपराधी सैयद पुत्र आजाद निवासी बगावास व अन्य साथी 02। नेशनल लोक अदालत में निराकृत	4500	0.30 घट्टा जलाउल लकड़ी मौके से जप्त।
18	—"—	—"—	410/02	10.12.2023	अवैध कटाई	बीट भीमसत परिसम	1	अपराधी अफसर पुत्र नूसर हुसैन निवासी बगावास। प्रकरण वनपाकी प्रभारी ढेंगदा के पास जांच में लंबित।	—	0.10 घट्टा जलाउल लकड़ी मौके से जप्त।
						योग :-	99			

वनपरिक्षेत्राधिकारी,
वनपरिक्षेत्र फलोदपुर (कार्य)

Scanned with OKEN Scanner

Scanned with OKEN Scanner

परिक्षेत्र बुढेरा अंतर्गत अवैध कटाई से सम्बन्धित पंजीबद्ध वनअपराध प्रकरणों की जानकारी

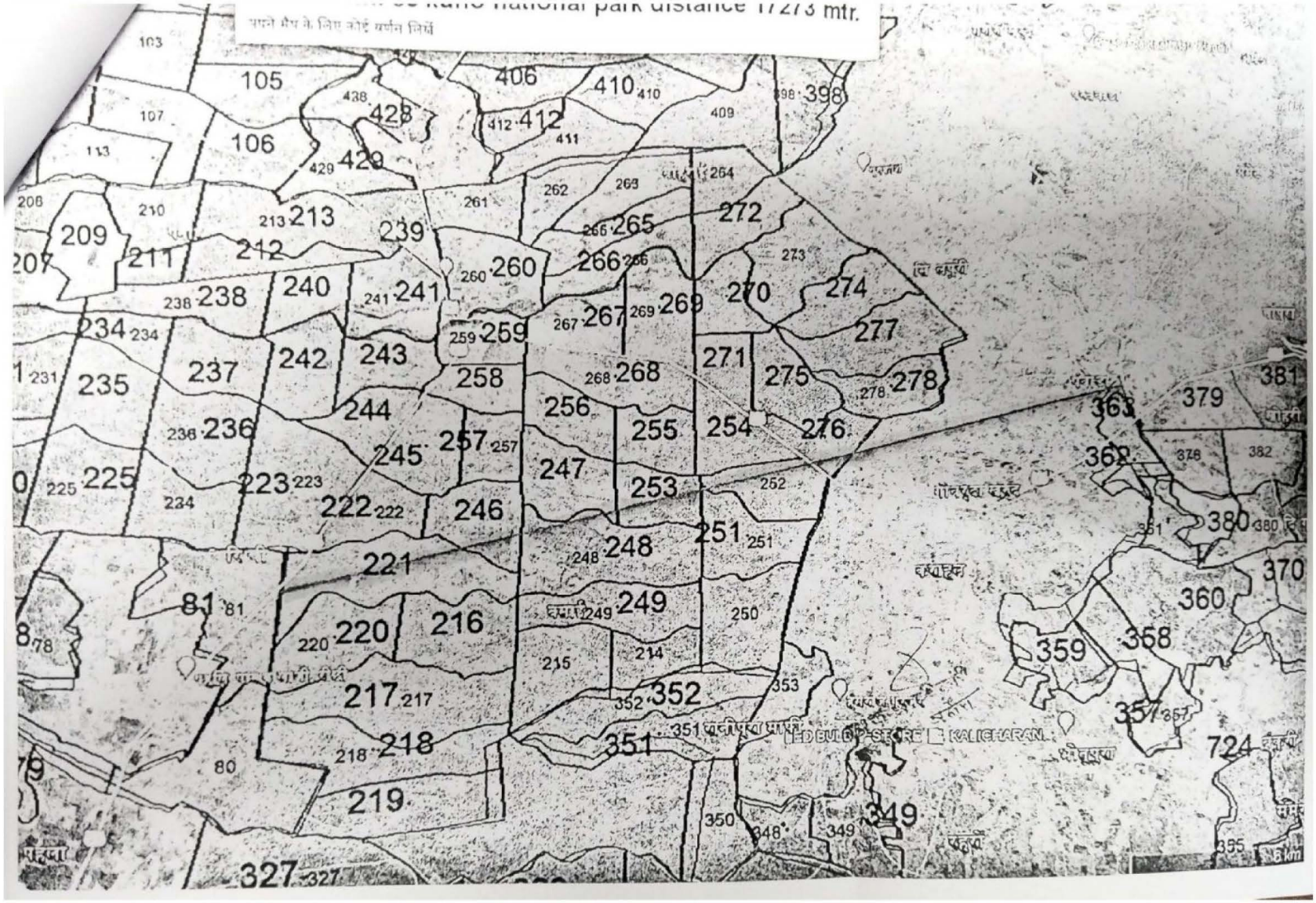
माह जनवरी 2023 से दिसम्बर 2023 तक की स्थिति में, वनपरिक्षेत्र बुढेरा, सा.व.म. श्योपुर (म.प्र.)

क.	जिला	वनमण्डल/परिक्षेत्र	प्रकरण क.	दर्ज तिथि	अपराध का प्रकार	स्थल / कक्ष	ठूंठ संख्या	की गई कार्यवाही	जुर्माना	रिमार्क
1	2	3	4	5	7	10	11			12
वर्ष 2023 –										
1	श्योपुर	बुढेरा	343/07	01.02.2023	अवैध कटाई	बीट कोटागढ, 492	2	प.स. बुढेरा के पास जॉच में लंवित	0	–
2			129/10	04.09.2023	अवैध कटाई	झरैर उत्तर 464	2	—"—	0	–
3			32718/12	27.10.2023	अवैध कटाई	पातलगढ उत्तर 508	3	कम्पाउण्ड हेतु एस.डी. ओ. कार्यालय श्योपुर को भेजा	11000	–
4			386/06	16.07.2023	अवैध कटाई	पातलगढ पश्चिम 483	93	प.स.खोजीपुरा के पास जॉच में लंवित	0	–
5			388/09	26.08.2023	अवैध कटाई	दुर्गापुरी 473, 478	2	प.स. हीरापुर के पास जॉच में लंवित	0	–
6			423/11	29.09.2023	अवैध कटाई	देवपुरा 422	2	वनचौकी प्रभारी पिपरानी के पास जॉच में लंवित	0	–
कुल प्रकरण 06 एवं ठूंठों की संख्या 104										

वनपरिक्षेत्राधिकारी
वनपरिक्षेत्र बुढेरा

Scanned with OKEN Scanner

Scanned with OKEN Scanner



Scanned with OKEN Scanner

Scanned with OKEN Scanner

3

(१)	(२)	(३)	(४)	(५)	(६)
गई	.. कुंवरपाल ..	देवपुरा १ ..	.. देवपुरा ..	१,१७४.००	उत्तर—स्तम्भ क्रमांक १० से ३१ तक गांव देवपुरा भानगीखेड़ोला तथा मन्दा टीला की दक्षिण सीमा रेखा.
		छोटे ताड़ का जंगल			पूर्व—(विद्यमान) स्तंभ क्रमांक ३१ से ५४ तक धमरपुर रक्षित वन खण्ड की सीमा रेखा.
			१९७/२ भाग	४५.००	दक्षिण—स्तंभ क्र. ५४ से ६८ तक धमरपुर
			१९७/३ भाग	१.००	विद्यमान खण्ड की सीमा.
			६० भाग	३.५४	पश्चिम—स्तंभ क्र. ६८ से १/७२ होकर
			१७०/१ भाग	२.५०	१० तक, छोटा खेरेखार से देवपुरा गांव
		योग ..	४	६.४६	तक ऊबड़खाबड़ रेखा तथा लोक निर्माण विभाग की सड़क.
		पहाड़, चट्टान			
			२५७	२५६.००	
			१६१	६५.८२	
			२५१	३६.१२	
		योग ..	३	३६३.६४	
		गांव का योग ..	७	३७०.४३	
		सर्वेक्षण तथा बन्दोबस्त न किया गया (घसाती क्षेत्र).		८०३.५७	
		खण्ड का कुल क्षेत्र ..		१,१७४.००	

संक्षिप्त विवरण

इस क्षेत्र में मूल्यवान वन है.

रक्षण के कारण

राज्य और जनता के सर्वोत्तम लाभ की दृष्टि से वनों का संरक्षण तथा उनका व्यवस्थित प्रबंध करने के लिये उन्हें रक्षित वनों के रूप में गठित करने का निर्णय लिया गया है.

भोपाल, दिनांक २६ नवम्बर १९९५.

क्र. १३५०३-९५८९-दस.—भारतीय वन अधिनियम, १९२७ (क्र. १६, सन् १९२७) की धारा ४ की उपधारा (१) द्वारा प्रदत्त शक्तियों को प्रयोग में लाते हुए, राज्य शासन, एतद्द्वारा—

(क) यह घोषित करता है कि नीचे की अनुसूची में उल्लिखित की गई भूमि को रक्षित वन के रूप में बनाने विनिश्चय कर लिया है और यह निदेश देता है कि रक्षित की जाने वाली भूमि की स्थिति तथा सीमायें उक्त अनुसूची में उल्लिखित किये गये अनुसार होंगी; और

(ख) श्री एन. सी. एम. आर. नायडू को उक्त अधिनियम के अधीन वन व्यवस्थापन पदाधिकारी के कर्तव्यों का पालन करने के लिए नियुक्त करता है.

अनुसूची

जिला—मोरेना. तहसील—विजयपुर.

वन या बंजर भूमि का नाम	क्षेत्रफल	सीमायें
(१)	(२)	(३)
शाहपुरा	१,८१८.००	उत्तर—सीमांकन रेखा रक्षित वन ब्लाक से मु. नं. १५ से ३२ तक और ग्राम मायापुर, बघालोर और फफरवा.
		पूर्व—सीमांकन रेखा वन ब्लाक से मु. नं. ३२ से ३८ तक.
		दक्षिण—सीमांकन रेखा वन ब्लाक से मु. नं. ३८ से ५१ और 'ए' से 'घो' तक और ग्राम बघालोर, निमोद रघोदन और फतेपुर.
		पश्चिम—ब्लाक की सीमांकन रेखा मु. नं. 'घो' से 'फी' से १ से १२ और १२ से १५ सोंग नदी तक जाती है और ग्राम फतेपुर, शाहपुर और श्यामपुर.

CamScanner
Scanned with OKEN Scanner
Scanned with OKEN Scanner

(१)	(२)	(३)
झिमलवानी ..	२४५६.४०	उत्तर.—रक्षित ब्लाक की सीमांकन रेखा बलदिया से मु. नं. १६ से ३१ तक.
		पूर्व.—ब्लाक की सीमांकन रेखा मु. नं. ३१ से ४१ से १ तक, चिखलानी.
		दक्षिण.—ब्लाक बलदिया की सीमांकन रेखा से मु. नं. १ से ७ तक.
		पश्चिम.—रक्षित वन ब्लाक बलदिया की सीमांकन रेखा से मु. नं. ७ से १६ तक.
गोन्दी	५५५६.००	उत्तर.—ब्लाक की सीमांकन रेखा मु. नं. ६ से ४५, ग्राम डाउदपुर और गोन्दी तक साथ जाती है.
		पूर्व.—रक्षित वन ब्लाक की सीमांकन रेखा मु. नं. ४५ से ६६ तक. और ग्राम पंचनिया.
		दक्षिण.—रक्षित वन ब्लाक बलदिया की सीमांकन रेखा मु. नं. ६६ से ८३ तक. और ग्राम बिलखंडी, सोमरत्री और डाउदपुर.
		पश्चिम.—ब्लाक की सीमांकन रेखा मु. नं. ८३ से १०० से १ से ६ ग्राम डाउदपुर की जमीन से जाती है.
पैंचई	२५२०.००	उत्तर.—गोपर ब्लाक की सीमांकन रेखा से मु. नं. ६ से १३ तक.
		पूर्व.—ब्लाक की सीमांकन रेखा मु. नं. १३ से १ से ११८ से ६७ तक.
		दक्षिण.—ब्लाक की सीमांकन रेखा नाला से मु. नं. ६७ से ६६ तक.
		पश्चिम.—ब्लाक की सीमांकन रेखा मु. नं. ६६ से ६२ और सीमांकन रेखा रक्षित वन ब्लाक पीपरबास से मु. नं. ६२ से ५६ तक.
रीछी	३२३०.००	उत्तर.—ब्लाक की सीमांकन रेखा मु. नं. १ और रक्षित ब्लाक की सीमांकन रेखा उत्तरी करहल से मु. नं. १ से १५ से १५७ से १५५ तक.
		पूर्व.—रक्षित ब्लाक की सीमांकन रेखा उत्तरी करहल से मु. नं. १५५ से १४४ तक.
		दक्षिण.—रक्षित वन ब्लाक की सीमांकन रेखा से मु. नं. १४४ से १४१ और ब्लाक रेखा से मु. नं.१४१ से ६६ तक. और ग्राम पैहला.
		पश्चिम.—रक्षित वन ब्लाक की सीमांकन रेखा सुमरी से मु. नं. ६६ से ३७ और स्टी हुई लाइन से मु. नं. ८७ से १ रीछी ब्लाक तक.
मिरनिया	६२३	उत्तर.—ब्लाक की सीमांकन रेखा से मु. नं. २१ से ४१ तक.
		पूर्व.—ब्लाक की सीमांकन रेखा से मु. नं. ४१ से 'ओ' एलदो नदी तक जाती है.
		दक्षिण.—ब्लाक की सीमांकन रेखा मु. नं. 'ओ' से १ से २० तक ग्राम मिरनिया.
		पश्चिम.—ब्लाक की सीमांकन रेखा से मु. नं. २० से २१ तक और ग्राम मिरनिया.
बनसेंद	५८०.००	उत्तर.—ब्लाक की सीमांकन रेखा से मु. नं. 'ओ' से १५ से ३५ से १ तक और ग्राम रानीपुरा, सिवदेपुरा और बमोदा.
		पूर्व.—ब्लाक की सीमांकन रेखा से मु. नं. १ से ८ तक.
		दक्षिण.—ब्लाक की सीमांकन रेखा से मु. नं. ८ से १८ साथ में सम्भाग की सीमा और ग्राम बिलाना.
सिलोरी	३४५.००	उत्तर.—रक्षित वन ब्लाक पूर्वी कूनो की सीमांकन रेखा से मु. नं. १ से ५ और नदी और ब्लाक की सीमांकन रेखा से मु. नं. ६ से २४ तक.
		पूर्व.—रक्षित वन ब्लाक पूर्वी कूनो की सीमांकन रेखा से मु. नं. २४ से 'ए' से 'सी' और ब्लाक की सीमांकन रेखा से मु. नं. सी से २५ से ३० तक.
		दक्षिण.—ब्लाक की सीमांकन रेखा से मु. नं. ३० से ४४ तक.
		पश्चिम.—ब्लाक की सीमांकन रेखा से मु. नं. ४४ से १ साथ कूनो नदी तक.
सहयोग ..	१७,१४१.४०	

संक्षिप्त वर्णन

यह क्षेत्र मिश्रित वन और खैर से उत्तम है.

निर्वनीकरण के लिये कारण

व्यापारिक दृष्टि से यह क्षेत्र रक्षित वन घोषित करना आवश्यक है.

CamScanner
Scanned with OKEN Scanner
Scanned with OKEN Scanner

Item No. 7

BEFORE THE NATIONAL GREEN TRIBUNAL
CENTRAL ZONE BENCH, BHOPAL
(Through Video Conferencing)

Original Application No.183/2023(CZ)

Mahendra Pratap Singh Chauhan — Applicant(s)

Vs

State of M.P.& Ors. — Respondent(s)

Date of Hearing: **23.04.2024**

CORAM: HON'BLE MR. JUSTICE SHEO KUMAR SINGH, JUDICIAL MEMBER
HON'BLE DR. AFROZ AHMAD, EXPERT MEMBER

For Applicant (s):

For Respondent(s): Mr. Prashant M. Harne, Adv. with
Mr. Mehul Bhardwaj, Adv.
Mr. Pranjal Pandey, Adv. for
Ms. Parul Bhadoria, Adv.

ORDER

1. Grievance of the applicant is encroachment of the forest land and cutting of the green trees in Tehsil - Karahal, District – Sheopur, M.P. without any authority from the Forest Department, causing loss to the property of the State and affecting the environment.

2. The applicant has further stated that he has been the Chairman of the Forest Service Committee till date and informed the matter to the department for taking action about the cutting of the trees in 100 of numbers from the forest area adjacent to Kuno National Park but no action has been taken by the authorities concerned.

3. The matter was taken up by this Tribunal on 21.12.2023 and a committee was constituted to submit the factual and action taken report.

Scanned with OKEN Scanner

4. In compliance thereof the Members of the Committee visited the site and submitted the report as follows :

Proceeding of the Joint Committee

1. The members of joint committee discuss the matter in brief and found that the grievances highlighted by the complainant in his complaint is not small area specific but it involves total forest area of Karahal Tehsil of District Sheopur. So joint committee called upon the complainer Shri Mahendra Pratap Singh Chauhan to spotify the locations where forest area are being cut. The complainer took the joint committee members to two places which are about 1-2 km away from the village Richhi. At these spots about 15 to 20 tress were found cut. Demolition of trees was not observed in large extent. (Photographs taken during inspection is attached as per Annexure-1). Complainer told that there are so many spots in the forest area where tree cutting has happened which are away from these spots.

2. In the matter of tree cutting Sub Division officer, Forest Department Karahal, District Sheopur who is also a member of joint committee told that visited part of the area belongs to forest Block Richhi of Karahal range. In this block 63 trees were cut in the year 2023 for which 7 forest crime cases were registered and a fine of Rs. 3340/- was collected from the criminals and guilty employees and legal action was also taken. It is also informed by Sub Division officer, Forest Department Karahal that Forest Range Karahal, Forest Range Baroda, two sub range of Sheopur range and two sub range of Budera range comes under Tehsil Karahal. In the year 2023 about 577 trees were found to be cut illegally in these forest range areas for which 116 forest crime cases were registered by the Forest Department. And legal action has been taken including imposing of fine of Rs. 84270/-, which was recovered from the criminals and guilty employees. Information submitted by Forest Department by letter dated 15.02.2024 is attached as Annexure-2.

3. This area visited by the joint committee with complainer are not adjacent to the border of Kuno Forest. The distance of Kuno Forest is about 17 km away from the village Richhi.

Scanned with OKEN Scanner

4. The area for which complainant was concerned and visited with Joint Committee has been raised is comes under the Forest & Revenue department. As per Sub Divisional Officer, Forest Department Some part of Richhi village is declared as the reserved forest block under section 4 (1) of Indian Forest Act 1965. Proceeding in this regard including land demarcation is pending at the office of the Forest Management Officer / Sub Divisional Officer Revenue Karahal.

5. Sub Divisional Officer, Forest Department Karahal informed that forest department regularly supervise the whole forest area according to pre decided forest map for forest area protection and maintenance. For illegal tree cutting cases legal action has been regularly taken by department against the criminals & guilty forest employees.

6. There is a beat inspection roster which is approved by Chief conservator of forest Gwalior for every calendar year by which forest official are regularly checking the beats from range assistant to divisional forest official level.

Conclusion:

On the basis of observation made by Joint Committee with complainant regarding tree cut in forest area, it is concluded that-

1. No large scale tree cut seen on two spots seen by the Joint Committee with complainant near village Richhi.

2. Forest Department regularly supervise the forest area according to pre decided plan/map to protect and maintain the forest area.

3. Cases are registered regularly as and when forest crime came to the knowledge of forest department. In the year 2023 about 577 trees were found to be cut illegally in Karahal & Baroda forest range areas for which 116 forest crime cases were registered by the Forest Department. And legal action has been taken including imposing of fine of Rs. 84270/-, which was recovered from the criminals and guilty employees.

4. Forest and Revenue forest land both are situated near village Richhi where Joint Committee carried out spots visit. There is no proper

Scanned with OKEN Scanner

demarcation of Forest and Revenue forest land in some places. The case of demarcation and other provisions under section 5 to section 20 of Indian Forest Act, 1965 is pending at the level of Forest Settlement Officer/Sub Divisional Officer Revenue Karahal.

5. The Kuno Forest is about 17 km away from the village Richhi where tree cut reported by the complainant.

Recommendation:

On the basis of above facts and findings Joint Committee recommend to issue following directions:

a. Revenue department should speed up the process under section 5 to section 20 of Indian Forest Act, 1965, which is pending at office of Forest Settlement Officer/Sub Divisional Officer Revenue Karahal. So that proper demarcation of Forest and Revenue forest land, which is pending at some places could be carried out.

b. Forest department may be instructed to increase the vigilance of forest area to minimize the tree cut incidents.

6. While hearing the matter on 23.02.2024 the Tribunal observed that the Forest Department was negligent in protecting the trees and the employees of the Forest Department were also directly or indirectly involved in the said incident. The problem being faced by the Revenue Department and the Forest Department is that some part of the Richhi village is declared as the Reserve Forest Block under Seciton4(1) of Indian Forest Act, 1965 and the proceeding in this regard including land demarcation is pending at the office of the Forest Settlement Officer/ Sub Divisional Officer (Revenue) Karahal.

7. This Tribunal after considering the report of the Joint Committee directed the Chief Conservator of Forest to take necessary action and in compliance thereof Chief Conservator of Forest has taken action and submitted the report with the following facts :

a. That the impugned area in the present petition falls within the jurisdiction of Karahal Tehsil, incorporating both the forest and

Scanned with OKEN Scanner

revenue departments' authority. It is submitted that the total forest area under the authority of Forest Department, Sheopur is 2.65 lakh hectares, of which more than 1.25 lakh hectares fall within the Karahal Tehsil, wherein there are approximately 100 villages. That this forest area consists of mixed forests containing species like Kardhai, Salai Khair, Dhawda, Palash, and other varieties of trees. Furthermore, cutting of timber trees is not permitted, and surrounding rural and forest villages rely primarily on dry fallen timber for their needs.

b. That in an attempt to curb encroachment in this forest area, cleanliness drives are conducted to remove encroachments, leading to appropriate legal proceedings against the offenders / encroachers. It is pertinent to note here that in the year 2023, Forest Crime PO No. 39319 dated 05.08.2023 and, 3gA/8 dated 03.08.2023 were registered, a total of 12 offenders were apprehended and cases were filed before the Hon'ble Court, wherein the Honble Court on examining the evidences placed on record found the 12 accused guilty. Thereafter in January 2024, in Forest Crime Case No. 3O3/ 13 dated 07.01 .2023, a total of 06 accused were apprehended from the forest area. That a copy of Charges framed and photographs of the accused in the aforementioned Forest Crime Cases are marked and annexed.

c. That the forest ranges of Sheopur, Budhera, Karahal, and Baroda fall within the jurisdiction of the Forest Department Sheopur, Karahal Tehsil. That a total of 347 forest crime cases were registered in the year 2023, resulting in the imposition of fines totaling INR 14,97,9O7/- against the offenders.

d. It is further pertinent to note here that a penaity, memo has been issued against Mr. Sugreev Singh, Assistant Forest Ranger, for his negligence of duties, vide letter no./ ref. / 2024 /2498 dated 05.04.2024. Additionally, a charge sheet has been issued against Mr. Ravi Kaushal, Forest Guard, stationed at Beat gaurd Reechi Dakshin, vide letter no.lref.l2493 dated 05.O4.2024, initiating preliminary action against him. The copies of letter no. / ref . / 2024/ 2498 dated OS .O4 .2024 and letter no./ref.l2493 dated O5.O4.2024 is marked and annexed.

e. It is further stated that DFO, vide Letter No.DM/202 4llS97 dated 15.03.2024 to District Collector and letter no. DM|2O24l 1889 dated 13.03.2024 to Sub-Divisional Officer Revenue Karahal to expedite the enquiry under the provisions of Section 5 to Section 20 of the Indian Forest Act, L927. The copies of Letter No.DM/202411897 dated i5.O3.2024 and letter No.DM/2O2411889 dated 15.03.2024 are marked and annexed.

f. It is further submitted before this Tribunal that the Forest Department, Sheopur has removed multiple encroachments within the Forest to a total tune of approximately 60.630 hectares.

8. Accordingly, we direct as follows :

1. The Collector Sheopur and the DFO Sheopur, M.P. is directed to initiate the process of identification and demarcation and the protection of Forest Land under Section 5 (20) of Indian Forest Act, which is reported to be pending. Forest Settlement

Scanned with OKEN Scanner

Officer has to take necessary actions according to rules with the help of the Revenue Department.

2. The Divisional Forest Officer is directed to ensure that there should not be any further cutting of the trees and in case of any damage to the plantation and a trees necessary actions must be taken according to rules. The action taken by the Divisional Forest Officer must be reported to the Chief Conservator of Forest (M.P.), who will supervise all the actions taken by the DFO concerned. The Chief Conservator of Forest (M.P.) may ensure the proper demarcation, identification and protection of the Forest Land.

9. With these observations the Original Application No. 183/2023(CZ) stands **disposed** of. A copy of the order be communicated to (1) The Chief Conservator of Forest (M.P.) (2) Collector Sheopur, (M.P.) and (3) DFO Sheopur, (M.P.) for taking necessary action.

Sheo Kumar Singh, JM

Dr. Afroz Ahmad, EM

23rd April, 2024
O.A. No. 183/2023(CZ)
K

Scanned with OKEN Scanner

07530-220602

कार्यालय वनमंडलाधिकारी, सामान्य वनमंडल, श्योपुर (म.प्र.)

Phone No. 07530-220002, Fax No. 07530- 220602
E-mail ID :- dfotskalan@mp.gov.in

Annexure-4

क्रमांक / डी0एम0 / 2024 / 1889 श्योपुर, दिनांक : 15/3/24

प्रति,

वन व्यवस्थापन अधिकारी एवं
पदेन अनुविभागीय अधिकारी (राजस्व)
कराहल, जिला श्योपुर

विषय :- माननीय राष्ट्रीय हरित प्राधिकरण भोपाल बेंच के प्रकरण क्रमांक 183 / 2023 महेन्द्र प्रताप सिंह विरुद्ध म.प्र. शासन व अन्य द्वारा दिनांक 23 / 02 / 2024 को पारित आदेश के अनुपालन बाबत्।

—000—

विषयांकित प्रकरण में लेख है कि माननीय न्यायालय राष्ट्रीय हरित प्राधिकरण भोपाल द्वारा पारित आदेश में माननीय न्यायालय ने यह निर्देश जारी किये है कि वन व्यवस्थापन अधिकारी कराहल के अंतर्गत प्रचलित आरक्षित वनखण्डों की भारतीय वन अधिनियम की धारा 5 से 20 की कार्यवाही शीघ्र पूर्ण की जावे।

संयुक्त समिति द्वारा भ्रमण किये गये क्षेत्र का आंशिक भाग वनखण्ड रीछी के अंतर्गत है जिसकी वन व्यवस्थापन की कार्यवाही आपके कार्यालय में लम्बित है।

अतः वनखण्ड रीछी के वन व्यवस्थापन की धारा 5 से धारा 20 की कार्यवाही एवं वनभूमि का संयुक्त सर्वे एवं सीमांकन कराने एवं सीमा चिन्ह निर्धारित कर कार्यवाही शीघ्र पूर्ण कराने का कष्ट करें।

संलग्न :- विषयांकित माननीय न्यायालय के आदेश की छायाप्रति।

(सी0एस0 चौहान)
भा.व.से.
वनमण्डलाधिकारी,
सामान्य वनमण्डल श्योपुर (म0प्र0)

पृ0 क्रमांक / डी0एम0 / 2024 / 1900 श्योपुर, दिनांक : 15/3/24

प्रतिलिपि :-

01. कलेक्टर जिला श्योपुर की ओर आवश्यक कार्यवाही हेतु संलग्न सम्प्रेषित है।
02. उपवनमण्डलाधिकारी कराहल की ओर सूचनार्थ एवं अग्रिम कार्यवाही हेतु प्रेषित है।
03. वन परिक्षेत्राधिकारी कराहल की ओर सूचनार्थ एवं आवश्यक कार्यवाही हेतु अग्रेषित।
04. तहसीलदार कराहल को सर्वे सीमांकन एवं सीमा चिन्ह लगाने की कार्यवाही शीघ्र पूर्ण कराने हेतु प्रेषित है।
05. कोर्ट शाखा प्रभारी, वनमण्डल कार्यालय श्योपुर की ओर सूचनार्थ।

वनमण्डलाधिकारी,
सामान्य वनमण्डल श्योपुर (म0प्र0)

Scanned with OKEN Scanner

कार्यालय वनमंडलाधिकारी, सामान्य वनमंडल, श्योपुर (म.प्र.)

Phone No. 07530-220002, Fax No. 07530- 220602
E-mail ID :- dfotskalan@mp.gov.in

क्रमांक / डी0एम0 / 2024 / 1897 श्योपुर, दिनांक : 15/3/24

प्रति,

कलेक्टर
जिला श्योपुर

विषय :– वन व्यवस्थापन अधिकारी श्योपुर / कराहल / विजयपुर के अंतर्गत लम्बित वन व्यवस्थापन की कार्यवाही (भा.व.अ. धारा 5 से 20) शीघ्र पूर्ण कराये जाने बाबत्।

—000—

अनुरोध है कि विषयांतर्गत माननीय न्यायालय राष्ट्रीय हरित प्राधिकरण भोपाल द्वारा प्रकरण क्रमांक OA 183 / 2023 महेन्द्र प्रताप सिंह विरुद्ध म.प्र. शासन व अन्य द्वारा दिनांक 23 / 02 / 2024 को पारित आदेश में माननीय न्यायालय ने यह निर्देश जारी किये है कि वनखण्डों की भारतीय वन अधिनियम की धारा 5 से 20 की कार्यवाही शीघ्र पूर्ण की जाये, जो कि कई दशकों से लम्बित है जिसमें वनभूमि के सर्वे एवं डिमारकेशन का कार्य शीघ्र पूर्ण किया जाना सम्मिलित है।

अतः आपसे निवेदन है कि वन व्यवस्थापन अधिकारी श्योपुर / कराहल / विजयपुर को वनखण्डों के वन व्यवस्थापन की लम्बित कार्यवाही शीघ्र पूर्ण किये जाने हेतु निर्देशित करने का कष्ट करें।

(सी.एस0 चौहान)
भा.व.से
वनमण्डलाधिकारी,
सामान्य वनमण्डल श्योपुर (म0प्र0)

पृ0 क्रमांक / डी0एम0 / 2024 / 1898 श्योपुर, दिनांक : 15/3/24

प्रतिलिपि :–

01. अनुविभागीय अधिकारी (राजस्व) श्योपुर / कराहल / विजयपुर अग्रिम कार्यवाही हेतु प्रेषित है।
02. उपवनमण्डलाधिकारी श्योपुर / कराहल / विजयपुर की ओर सूचनार्थ एवं अग्रिम कार्यवाही हेतु प्रेषित है।
03. कोर्ट शाखा प्रभारी, वनमण्डल कार्यालय श्योपुर की ओर सूचनार्थ।

वनमण्डलाधिकारी,
सामान्य वनमण्डल श्योपुर (म0प्र0)

Scanned with OKEN Scanner

कार्यालय वनमंडलाधिकारी, सामान्य वनमंडल, श्योपुर (म.प्र.)

Phone No. 07530-220002, Fax No. 07530- 220602
E-mail ID :- dfotskalan@mp.gov.in

क्रमांक/डी.एम./2024/ 4521 श्योपुर, दिनांक 03/07/24

प्रति,

कलेक्टर,
जिला – श्योपुर (म.प्र.)

विषय :- माननीय् एन.जी.टी. भोपाल बैंच द्वारा प्रकरण क्रमांक 183/2023 (Mahendra Pratap Singh Chauhan Vs State of MP & Ors.) में दिनांक 23.04.2024 को पारित आदेश बावत् ।

संदर्भ :- म.प्र. प्रदूषण नियंत्रण बोर्ड पर्यावरण परिसर ई–5 अरेरा कॉलोनी भोपाल सदस्य सचिव का पत्र क्रमांक 1491/विविध/NGY(CZ)/प्रनिबो/24 भोपाल दिनांक 26.04.2024 (छायाप्रति संलग्न है), इस कार्यालय का पत्र क्रमांक 1897 दिनांक 15.03.2024 एवं पत्र क्रमांक 1900 दिनांक 15.03.2024 । एवं आपका पत्रक्र। CC 61 दि- 27-5-24

उपरोक्त विषयांतर्गत प्रकरण में संदर्गित के तारतम्य में अनुरोध है कि, उक्त प्रकरण में माननीय् एन.जी.टी. भोपाल बैंच द्वारा प्रकरण क्रमांक 183/2023 के परिप्रेक्ष्य में कराहल अनुविभाग (राजस्व) के अंतर्गत संरक्षित वनखण्ड रीछी जो वर्तमान तक भारतीय वन अधिनियम 1927, की धारा 4(1) के तहत संरक्षित वन होकर वन प्रबंधन में है। उक्त वनखण्ड की भारतीय वन अधिनियम 1927 की धारा 5 से 19 की जांच कर धारा 20 में आरक्षित वन घोषित किये जाने की कार्यवाही संबंधित वन व्यवस्थापन अधिकारी कराहल पदेन अनुविभागीय अधिकारी राजस्व कराहल की ओर प्रचलित होकर लंबित है। माननीय् के निर्देशानुसार उक्त कार्यवाही पूर्ण किया जाने के निर्देश दिये गये है।

अतः संबंधित को निर्देशित किये जाने बावत् अनुरोध है ताकि तद्नुसार कार्यवाही पूर्ण उपरान्त पालना प्रतिवेदन वरिष्ठ को प्रेषित किया जा सकें ।

संलग्न :- उपरोक्तानुसार ।

(सी.एस. चौहान)
वनमंडलाधिकारी,
सामान्य वनमंडल, श्योपुर (म.प्र.)
श्योपुर, दिनांक 03/07/24

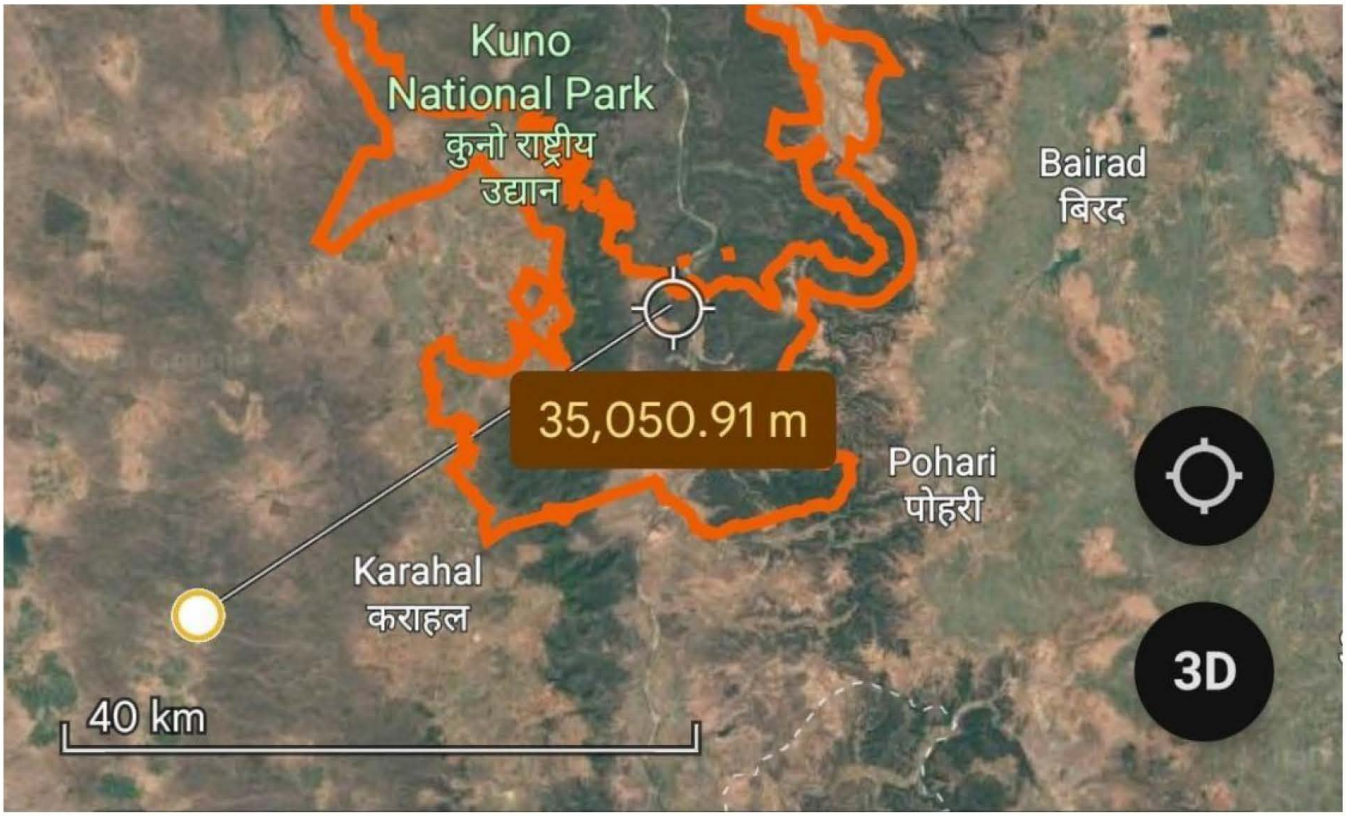
पृ.क्रमांक/डी.एम./2024/ 4522

प्रतिलिपि :–

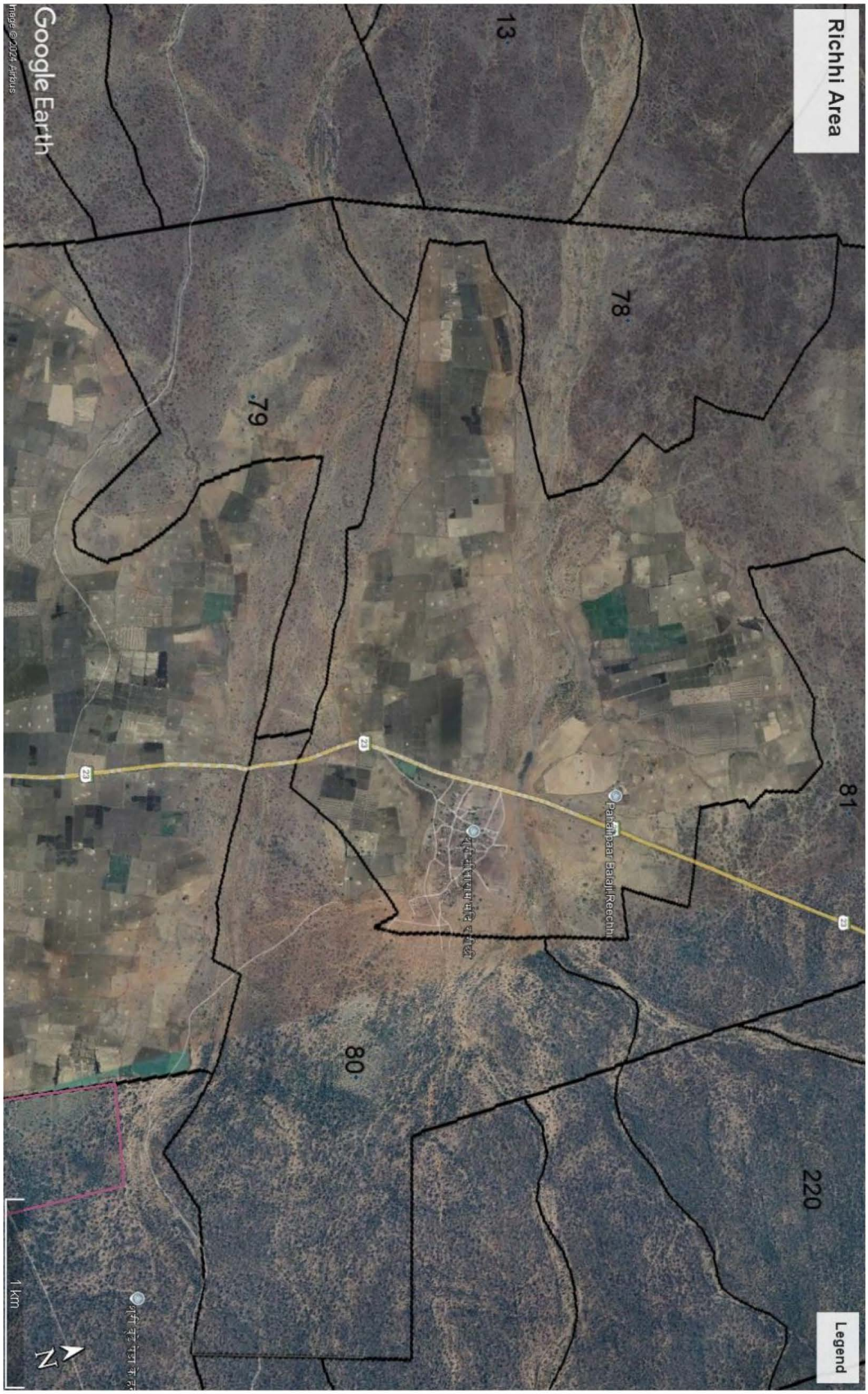
01. मुख्य वनसंरक्षक ग्वालियर वृत्त ग्वालियर की ओर सूचनार्थ सम्प्रेषित ।
02. सदस्य, सचिव म.प्र. नियंत्रण बोर्ड पर्यावरण परिसर ई–5 अरेरा कॉलोनी भोपाल 462016 की ओर सूचनार्थ सम्प्रेषित ।
03. वन व्यवस्थापन अधिकारी पदेन अनुविभागीय अधिकारी (राजस्व) कराहल की ओर भेजकर लेख है कि, उक्त वनखण्ड रीछी की धारा 5 से 19 की जांच पूर्ण कर धारा 20 में आरक्षित वन घोषित किये जाने की कार्यवाही पूर्ण कर इस कार्यालय को अविलम्ब अवगत करावे, ताकि वरिष्ठ को अवगत कराया जा सके। इस वनखण्ड के अतिरिक्त अन्य वनखण्डों की संबंधित कार्यवाही भी पूर्ण किया जाना सुनिश्चित करे एवं की गई कार्यवाही से इस कार्यालय को अवगत करावें ।

वनमंडलाधिकारी,
सामान्य वनमंडल, श्योपुर (म.प्र.)

Scanned with OKEN Scanner



Scanned with OKEN Scanner



Scanned with OKEN Scanner